

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 360/95.Dt. of Decision : 24-03-95.

1. D.V. Prema	31. S. David Rajesh
2. G. Venkateswar Rao	32. N. Madhavachary
3. Smt. I. V. Nagalakshmi	33. Smt. P. Renuka
4. Smt. A. Annapurna	34. Smt. V. Usha Rani
5. Nita Grace	35. Smt. T. Nagasar Rani
6. Smt. Ch. Lalita	36. Smt. D. Padmaja
7. Smt. S. Padmavati	37. N. Venkataramana
8. P. Sreenivasa Rao	38. M. Siva Nagendram
9. G. Sunanda	39. S. Sarada
10. D. Devaiah	40. P. Swaroopa Sundari
11. RuMaFiraaqyaasa	41. Grace
12. S. Anasuyamma	42. D. Shalini Kumari
13. Md. Mumtaz Ali	43. P. Samuel
14. Ashok Kumar Hegde	44. Ch. Lalitha
15. E. Aasha Latha	45. Smt. T. Shakuntala
16. V. Nagamani	46. G. Venkateswarlu
17. K. Kamalakumari	
18. T. Ramaiah	

.. Applicants.

Vs

1. Union of India rep. by the Secretary, Dept. of Posts, Dak-Tar Bhavan, New Delhi.	
2. Chief Post Master General, A.P. Circle, Hyderabad.	
3. Sr. Supdt. of Post Offices, Secunderabad Division, Secunderabad.	

.. Respondents.

Counsel for the Applicants : Mr. K.S.R. Anjaneyulu

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

JUDGMENT

I as per Hon'ble Sri R.Rangarajan, Member(Administrative) X

Heard Sri K.S.R.Anjaneyulu, learned counsel for the applicants and Sri N.R.Devaraj, learned Standing Counsel for the respondents.

2. In this application dated 20.2.1995 filed under sec.19 of the Administrative Tribunals Act, 1985, the applicants numbering 37 who had joined as Reserve trained pool/ Short duty Postal Assistants during the years 1981, 1982 and 1983 in Secunderabad Division, prayed for a declaration that they are entitled for the grant of Productivity Linked Bonus at the rates applicable to the regular Postal/Sorting Assistants (for the period they worked as RTPPAs/SDPAs and for a further direction to pay the arrears of bonus to which the applicants are eligible.

3. The applicants herein initially joined as RTPPAs/SDPAs during the years 1981, 1982 and 1983 in Secunderabad Division and all of them were subsequently regularised as Postal Assistants. The details as to their date of joining, date of regularisation, place of working etc. are furnished in Annexure-II filed with the O.A. It is stated for the applicants that they were selected after qualifying in the examination prescribed for it and performed qualitatively and quantitatively the same work as that of regular Sorting/Postal Assistants whenever they were engaged intermittently against the vacancies of regular Postal/Sorting Assistants. By denying them the

benefit of productivity linked bonus during the periods when they worked as RTPPAs, allowed by the D.G., Department of Posts letter dt. 5.10.1988, they have been subjected to hostile discrimination in violation of Articles 14 & 16 of the Constitution. Hence, this OA has been filed with the above prayer.

Ernakulam Bench was decided on the basis of the decision in OA No.612/89 on the file of the same Bench. The ratio in that judgment was that no distinction can be made between an RTP worker and a Casual Labourer in granting productivity linked bonus. It was further held in that OA that RTP candidates like Casual Labourers are entitled to productivity linked bonus if they have put in 240 days of service each year ending 31st March for 3 years or more. It is further held in that OA that amount of productivity linked bonus would be based on their average monthly emoluments determined by dividing the total emoluments for each accounting year of eligibility by 12 and subject to other conditions prescribed from time to time.

5. Similar orders were also passed by this Tribunal in OA 458/94 dt. 28.4.1994 where the applicants are similarly situated to that of the applicants in OA 171/89 of the Ernakulam Bench. Similar orders were also passed by this Tribunal in OA No.458/94 dt. 28.4.1994 and OA No.611/94 dt. 31.5.1994 and in OA 1423/94 dt. 25.11.1994 of this Bench where the applicants are similarly placed to that of the applicants in OA No.171/89. As the applicants herein



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are in the same situation as the applicants in OA 171/89 decided by the Ernakulam Bench, and in OA Nos. 458/94, 611/94 and 1423/94 of this Bench, we see no reason in not extending the same benefit to the applicants in this OA also. Learned counsel for the respondents also submitted that this case is covered by judgments quoted above.

6. In the result, this application is allowed with a direction to the respondents to grant to the applicants the same benefit as granted by the Ernakulam Bench and this Bench of the Tribunal in the aforesaid cases quoted in para-5 above. The above direction should be complied within a period of 3 months from the date of communication of this order.

7. The OA is ordered accordingly. No costs.

*me*  
(R.Ramgarajan)  
Member (Admn.)

*Neeladri*  
(V.Neeladri Rao)  
Vice Chairman

Dated 27<sup>th</sup> March, 1995.

*Ar. Regd. Subj.*  
Deputy Registrar (J)CC

To

1. The Secretary, Dept. of Posts, Union of India, Daktar Bhavan, New Delhi.
2. The Chief Postmaster General, A.P.Circle, Hyderabad.
3. The Senior Superintendent of Post Offices, Secunderabad Division, Secunderabad.
4. One copy to Mr.K.S.R.Anjaneyulu, Advocate, CAT.Hyd.
5. One copy to Mr N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE- CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN: M(ADMN)

DATED. - 24-3 1995.

ORDER/JUDGMENT:

M. A. / R. A. / C. A. No.

O. A. No.

in  
360/95

T. A. No.

(W. P.)

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

